

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

TCP. No. 40/(MAH)/2016

CA. No.

CORAM:

Present:

SHRI. B. S. V. PRAKASH KUMAR
MEMBER (J)

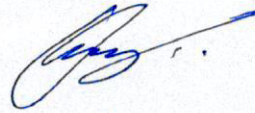

SHRI. V. NALLASENAPATHY
MEMBER (J)

ATTENDANCE - CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 15.12.2016

NAME OF THE PARTIES: M/s. EZ XBRL Solutions Inc.
V/s.
M/s. EZ-XBRL Solutions Pvt. Ltd.

Section of the Companies Act: 397-398 of the Companies Act, 1956 and
241-242 of the Companies Act, 2013.

Sr. No.	Name	Designation	Signature
---------	------	-------------	-----------

1)	Mayur Khandekar a/w Rahul D. Oak	Advocate for Petitioner	
2)	Advocate Simru Purohit a/w Mr. Adv. Madhav Kanona, Atika var of Yashashree Mahajan il by M/s Khaitan & Co.	advocates for the Respondents	

Order

CP No. 40/98,241 & 242/NCLT/MB/MAH/2016

On the additional Affidavit filed by the Petitioner side, there being an undertaking from R2 stating he will continue to provide delivery and support to the Petitioner's customers and R1 customers till next date of hearing, this Bench, accordingly, directs all CAs, including CA u/s.8 of Arbitration and Conciliation Act and Interim Application filed for protection be listed on 4.1.2017.

sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)

sd/-

V. NALLASENAPATHY
Member (Technical)